

MR. SPEAKER : Will he sit down ? I am very sorry I will have to take action against him. Nothing will go on record. (Interruptions).\*\*

ACCOUNTS OF THE COFFEE BOARD OF THE TEXTILES COMMITTEE AND PAPERS UNDER COMPANIES ACT

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : I beg to lay on the Table :

- (1) (i) A copy of certified Accounts (Hindi and English versions) of the Coffee Board for the year 1968-69 and the Audit Report thereon.

(ii) A statement regarding delay in laying the above document.

[Placed in Library. See No. LT-4135/70]

- (2) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.

[Placed in Library. See No. LT-4136/70].

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4137/70].

- (4) A copy of Government Resolution No. 2(10 Plant (A)/70 (BC) dated the 24th July, 1970 (Hindi and English versions) notifying Government's decisions on the recommendations of the P. C. Borooah Committee on the Tea Industry.

[Placed in Library. See No. LT-4138/70].

- (5) A copy of the Export of Steel Tubes and Tubulars (Quality Control and Inspection) Rules, 1970, (Hindi and English Versions) published in Notification No. S. O. 2743 in Gazette of India dated the 13th August, 1970, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[Placed in Library. See No. LT-4139/70].

PROCLAMATION BY PRESIDENT IN RELATION TO THE STATE OF KERALA AND KERALA GOVERNOR ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY) : I beg to lay on the Table under article 213(2)(a) of the Constitution read with clause (c)(iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala, a copy of the Kerala Agricultural Workers' Payment of Prescribed Wages and Settlement of Agricultural Disputes Ordinance, 1970 (Kerala Ordinance No. 5 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 25th April, 1970. [Placed in Library. See No. LT-4140/70]

PAPER RELATING TO ESTIMATES COMMITTEE

SHRI THIRUMALA RAO (Kakinada) : I beg to lay on the Table

\*\*Not recorded as ordered by the Chair.